

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.78531 of 2018  
And  
Service Tax Cross Objection No.75339 of 2019**

(Arising out of Order-in-Appeal No.79/slg-st/2018-19 dated 14.06.2018 passed by Commissioner of CGST & Central Excise, Siliguri Appeal Commissionerate, Siliguri.)

**Shri Arun Kanta Dey**

(Vill: Kamnighat, P.O. Takagachh, Cooch Behar-736180.)

**...Appellant**

*VERSUS*

**Commissioner of CGST & CX, Siliguri Commissionerate**

**.....Respondent**

(C.R. Building, Hakimpura, Haren Mukherjee Road, Siliguri-734001, West Bengal.)

**APPEARANCE**

NONE for the Appellant (s)

Shri J.Chattopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)**

**MISC. ORDER NO. 75124/2022**

**FINAL ORDER NO. 75268/2022**

DATE OF HEARING : 12 May 2022

DATE OF DECISION : 12 May 2022

**P.K.CHOUDHARY :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn. Cross Objection also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)  
MEMBER (JUDICIAL)**

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